



2026:AHC:46434

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 8418 of 2026

Tara Devi

.....Petitioner(s)

Versus

State of U.P. and Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Mayank Shekhar Singh, Vijay Narain
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The petitioner submits that an order was passed in her favor under Section 116 of the U.P. Revenue Code, 2006 by Respondent No. 2 – Sub Divisional Magistrate, Tehsil Chayal, District Kaushambi. The said order, dated 08.12.2019, arose from proceedings initiated by the petitioner under Section 116 of the U.P. Revenue Code, 2006. Despite the passage of the order, it has not been complied with by the concerned authorities. As a result of this non-compliance, the petitioner has been compelled to file the present writ petition seeking appropriate directions for its enforcement.

2. It is argued by the learned Standing Counsel appearing on behalf of the State-respondents that the petitioner, if desirous of compliance with the order, has a proper and efficacious remedy available to move an application before Respondent No. 2 itself for the enforcement of the order.

3. Heard learned counsel for the parties and perused the records.

4. In this view of the matter, the present petition is ***disposed of*** finally, permitting the petitioner to move a proper application in this regard before the respondent no. 2 for compliance of the order dated 08.12.2019. If such application is filed by the petitioner, respondent No. 2 shall pass appropriate orders thereon strictly in accordance with law, within a period of six weeks from the date of filing such application.

February 27, 2026
Vikram

(Prakash Padia,J.)